

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 373/GT/2014**

Subject : Approval of tariff Feroze Gandhi Unchahar Thermal Power Station, Stage-III (210 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **24.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : UPPCL and others

Parties present : Shri Ajay Dua, NTPC  
Shri Bhupinder Kumar, NTPC  
Shri Rajeev Choudhary, NTPC  
Shri Sameer Aggarwal, NTPC  
Shri Nishant Gupta, NTPC  
Shri T. Vinod Kumar, NTPC  
Shri R. B. Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Sameer Singh, BYPL  
Shri Nishant Grover, BYPL  
Shri Abhishek Shrivastava, BYPL  
Shri Manish Garg, UPPCL

**Record of Proceedings**

This petition has been filed by the petitioner, NTPC for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-III (210 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. In response, the representative for the respondent, UPPCL mainly submitted that the additional capital expenditure claimed towards installation of CCTV Camera in plant premises may not be permitted as there is a delay of 5 years in installing the same beside recommendations given by the Central agencies/ authorities. He further submitted that claim towards installation of Roof Top Solar PV plant is not allowable under any of the provisions of the Regulation 14 of the 2014 Tariff Regulations and also submitted that the reply filed in the matter may be considered.

4. The learned counsel of respondent, BRPL adopted the submissions of the respondent UPPCL and submitted that reply filed in the matter may be considered.

5. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents as under:



- (a) Contracted quantum of water, allocated quantity of water and actual water consumption along with rate of water charges for the last 5 years (2009-14), along with the relevant notification in support of the claim;
- (b) Details of consumption of capital spare for last 5 years (2009-14) along with the list of spares consumed as per Form-17;
- (c) Income from sale of rejects from washery of coal during the tariff period 2009-14;
- (d) Documentary evidence in support of claim in respect of installation of CCTV cameras under the Regulation 14(3)(iii) i.e, any expenses to be incurred on account of security & safety of the plant.

6. The Commission directed the respondents to file their replies, if any by 30.6.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 11.7.2016. The Commission further observed that no extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

7. Subject to the above, order in the petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

